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(1998) 07 AHC CK 0121 **Allahabad High Court**

Case No: Civil Misc. Writ Petition No. 314 of 1998

India Casting Company

APPELLANT

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RESPONDENT

Date of Decision: July 31, 1998

Citation: (1998) 104 ELT 17

Hon'ble Judges: S.L. Saraf, J

Bench: Single Bench

Final Decision: Disposed Of

Judgement

@JUDGMENTTAG-ORDER

S.L. Saraf, J.

Heard learned Counsel for the petitioners and Sri S.N. Srivastava, for the Union of India.

- 2. By an order dated 17-4-1998, the Tribunal had directed the petitioners to deposit 25% of the adjusted duty in cash. The petitioner will be entitled to furnish the same from RG 23 A part-II account and the same will be treated as sufficient compliance of the Tribunal's order. The Tribunal shall hear the appeal on merits.
- 3. With these observations, the writ petition is disposed of. There will be no order as to costs.